

The work for upgradation of Aligarh-Kanpur section to 2-lane with paved shoulder standards has already been awarded. However, the Concessionaire of the project is yet to be mobilized. In the meantime maintenance work has already been taken up by NHAI.

Intelligence inputs received against some companies

1699. SHRI JAI PRAKASH NARAYAN SINGH:

SHRI SALIM ANSARI:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Ministry of Home Affairs (MHA) has warned the Ministry in dealing with companies viz Shimnit Utsch, Real Mazon India Pvt. Ltd. and Tonnjes Eastern Securities owned by notorious criminal;

(b) if so, complete details of warning received from MHA;

(c) whether inspite of warning from MHA, Government is actively involved in procuring High Security Registration Plates (HSRPs) for highly sensitive North-Eastern States and other Transport Directorates, if so, the reasons therefor; and

(d) the action taken on the intelligence inputs received from MHA against these companies?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATHYANARAYANA): (a) to (d) Rule 50 of Central Motor Vehicles Rules, 1989 contains provisions regarding display of registration mark on vehicles in the form of security licence plate. The Central Government, in exercise of the powers conferred by section 109(3) of the Motor Vehicles Act, 1988, made the Motor Vehicles (New High Security Registration Plates) Order, 2001 to notify certain standards in respect of the new system of high security plates and the process used by a manufacturer or vendor for manufacturing or supplying such plates. The role of Central Government was to notify the standards and specifications of High Security Registration Plates, notify the testing agencies that are to test the plates and accord type approval to the vendors and to notify the date of implementation, which has been done. In June, 2006, after considering an advisory from Ministry of Home Affairs, the Central Government amended the Motor Vehicles (New High Security Registration Plates) Order, 2001 *vide* Notification S.O. 883(E) dated 12th June, 2006 requiring the State Governments and Union Territory Administrations to ensure that any person who has been:—

(i) convicted of a cognizable offence by any court of law with imprisonment for a term exceeding one year; or

- (ii) imposed a penalty of rupees one crore or more for violation of the provisions of the Foreign Exchange Regulation Act, 1973 (46 of 1973) (since repealed) or the Foreign Exchange Management Act, 1999 (42 of 1999); or
- (iii) detained under the National Security Act, 1980 (65 of 1980) or the Narcotic Drugs and Psychotropic Substances Act, 1985 (61 of 1985); or
- (iv) adjudged guilty by the Stock Exchange Board of India or any other such Financial Regulatory Boards or Tribunals or Agencies; or
- (v) found to be associated in any manner with an organized crime syndicate or its associate or with any Association declared unlawful under the Unlawful Activities (Prevention) Act, 1967 (37 of 1967) or any other law for the time being in force; or
- (vi) found to be connected with activities prejudicial to the National Security, is not considered for selection as manufacturer or vendor for supply of High Security Registration Plates.

Since implementation of the scheme in accordance with the rules framed by the Central Government is the responsibility of the States/Union Territories, the Government of India does not procure any high security registration plate from any source whatsoever.

Disbursal of loans to Highway Projects

1700. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether it is a fact that banks are delaying loans to Highway Projects, if so, the details thereof;
- (b) the number of loans targeted to be disbursed in the financial year and the number of loans disbursed so far; along with the reasons for this slowness; and
- (c) the steps being taken by Government for expediting loans?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATHYANARAYANA): (a) to (c) Loan being sanctioned by lending banks to the concessionaires is directly dealt by the concessionaires/developers with the concerned lenders/banks. No instance of delaying loan has come to the notice of the Ministry.